

The delay in final disposal of pending letters is due to the time required for collection of information from various sources viz., the field officer, State Government and other organisations like DDA, MCD, etc. The instructions exist prescribing steps to keep a special watch on speedy disposal of communications from the Members of Parliament are strictly followed.

National Institute of Fashion Technology

3447. SHRI Y.S. RAJA SEKHAR REDDY: Will the Minister of TEXTILES be pleased to state:

(a) whether Government have decided to wind up the National Institute of Fashion Technology (NIFT); and

(b) if so, the reasons therefor?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) No, Sir.

(b) Does not arise.

[*Translation*]

Juice Factory in Rosera, Bihar

3448. SHRI DASAI CHOWDHARY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Rosera Parliamentary Constituency of Bihar state is backward and no-industry area;

(b) whether mango, lichi, tomato and banana are cultivated on a very large scale in Samastipur district; and

(c) if so, whether there is any proposal to set up a juice factory in Rosera?

THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Information is being collected and will be laid on the Table of the House.

(b) While these fruits and vegetables are being grown in Samastipur area, there is no official estimate for actual production.

(c) Ministry of Food Processing Industries has no proposal to set up a juice factory in Rosera in Central Public Sector.

Expulsion from membership of the Cooperative Societies

3449. SHRI KAMAL CHAUDHARY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the approval of the Registrar of Cooperative Societies, Delhi is necessary before a resolution regarding expulsion of a member from the Cooperative Society passed by its General Body is made effective;

(b) if so, the details of the group housing societies which started treating their members expelled from the society right from the date of the resolution but before the approval of the Registrar and the action taken against those Societies; and

(c) what is the remedy provided to members under the law against the high-handedness of officers of such erring societies?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) No such record is maintained.

(c) Under the Delhi Cooperative Societies Rules, no resolution expelling a member